

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 14225/2023

(Arising out of impugned final judgment and order dated 11-10-2023 in BA No. 2990/2023 passed by the High Court Of Delhi At New Delhi)

RAISUDDIN MALIK

Petitioner(s)

VERSUS

THE STATE (NCT OF DELHI) & ANR.

Respondent(s)

(IA No. 226736/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 226737/2023 - EXEMPTION FROM FILING O.T.)

Date : 31-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Dr. Vijay Kumar Shukla, Adv.
Ms. Nupur Shukla, Adv.
Mr. Anirudh Gulati, Adv.
Mr. Digant Mishra, Adv.
Mr. Varinder Kumar Sharma, AOR

For Respondent(s) Mrs. Aishwariya Bahti, A.S.G.
Mrs. Archana Pathak Dave, Sr.Adv.
Mr. Mukesh Kumar Maroria, AOR
Mrs. Ruchi Kohli, Adv.
Mrs. Suhashini Sen, Adv.
Mr. S.s. Rebellow, Adv.
Mr. Shyam Gopal, Adv.
Mr. Raghav Sharma, Adv.
Mr. Sughosh Subramanyam, Adv.
Mrs. Rekha Pandey, Adv.
Mr. Anirudh Singh, Adv.
Mr. Akshaja Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere with the impugned judgment and order. The Special Leave Petition is, accordingly, dismissed.

Pending application(s) shall stand disposed of.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

